

HIGH COURT OF ANDHRA PRADESH, AMARAVATI

ROC.NO.422/2022-CPS

DATED 28.03.2023

CIRCULAR

The Member (Project Management), eCommittee, Supreme Court of India, requested all the High Courts to issue directions to all the Courts under the jurisdiction of the respective High Courts to feed complete and accurate data entry of Act/Sections related to the cases and to make the data entry for "Reasons for Delay in Cases pending for more than two years in the DC CIS 3.2; and to sensitize all the Judicial Officers in this regards.

Therefore, as directed, I request all the Unit Heads to instruct the Judicial Officers working under your control to follow the below instructions of the Hon'ble eCommittee, Supreme Court of India;

- a) To issue direction to all the Courts under the jurisdiction of your respective District for complete and accurate data entry of Acts/Sections related to the Cases.***
- b) To issue direction to all the Courts under the jurisdiction of your respective District to make the data entry for "Reasons for delay" in all cases pending for more than two years: and to sensitize all the Judicial Officers in this regard.***

The Circular Order shall be implemented scrupulously without any deviation by completing the data entry relating to the "Acts/Sections related to the cases and for Reasons for Delay" and you are requested to ensure its compliance by 30th April, 2023.

You are further requested to acknowledge the receipt of this Circular.

This may come into force with immediate effect.

REGISTRAR (IT-cum-CPC)

1. The Principal Secretary to the Hon'ble Chief Justice, High Court of Andhra Pradesh for Your Lordship kind perusal.
2. The Member (Project Management), eCommittee, Supreme Court of India for kind information.
3. The Unit Heads, in the State of Andhra Pradesh for favor of information and necessary action.
4. The Registrar General.
5. The Registrar (Vigilance).
6. The Registrar (Judicial).
7. The Joint Registrar (Computer Section), for uploading the notification in the Official Website High Court of Andhra Pradesh.
8. Copy to Section Officer, Special Officers Section.

2 Spare Copies.